

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 28**

**C.A.(CAA)/93(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **30.10.2023**

NAME OF THE PARTIES:      **ALCON RESORT HOLDINGS PRIVATE**  
**LIMITED**

Section 230(1) of the Companies Act, 2013

---

**ORDER**

1. Mr. Avinash Khanolkar, Advocate a/w Ms. Surekha Yadav, Advocate, Ms. Kavita Singh, Advocate appeared for the Petitioner.
2. Heard Counsel appearing for the Petitioner and **Reserved for Order.**
3. Petitioner is directed to supply the copies of the synopsis, pleadings and applications (excluding annexures) in word copy format on email id. [ncltmum001@gmail.com](mailto:ncltmum001@gmail.com)

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna